

**IN THE INCOME TAX APPELLATE TRIBUNAL RANCHI 'E-COURT' AT KOLKATA**

BEFORE SHRI S.S.GODARA, JM AND DR. A. L. SAINI, AM

**I.T.A Nos.181&182/Ran/2018**  
**Assessment Years: 2013-14 & 2014-15**

<b>M/s Gagan Transport Company Pvt. Ltd.</b>  57/B, 2 <sup>nd</sup> Floor, Central Avenue, Kolkata – 700012.	vs.	<b>PCIT(Central), Patna</b>
PAN/GIR No. : AACCG5963D		
<b>(Appellant)</b>	..	<b>(Respondent)</b>

Appellant by	Shri Devesh Poddar, Advocate
Respondent by	Shri A. K. Mohanti, Addl. CIT, Sr. DR

Date of hearing	14.07.2020
Date of pronouncement	14.07.2020

**ORDER**

**Per S. S. Godara:**

These assessee's two appeals for assessment years 2013-14 & 2014-15 arise against the Pr. Commissioner of Income Tax (Central), Patna dated 27.03.2018 involving proceedings u/s 263 of the Income Tax Act, 1961 (in short 'the Act').

Heard both the parties. Case files perused.

2. Before us, the Id. Counsel, Shri Devesh Poddar, on behalf of the assessee, by way of letter dated 11.06.2020, submitted that assessee does not wish to press these two appeals, to which the Id. Departmental representative did not raise any objection. Therefore, we dismiss these appeals as withdrawn.

3. In the result, these assessee's two appeals are dismissed as withdrawn.

Order is pronounced in the open court on 14.07.2020.

Sd/-  
**(A. L. SAINI)**  
**ACCOUNTANT MEMBER**  
Dated: 14.07.2020.  
RS

Sd/-  
**(S. S. GODARA)**  
**JUDICIAL MEMBER**

**आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-**

1. अपीलार्थी/Appellant-M/s Gagan Transport Company Pvt. Ltd.
2. प्रत्यर्थी/Respondent- PCIT(Central), Patna
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त- अपील / CIT (A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण / DR, ITAT,
6. गार्ड फाइल / Guard file.

//True Copy//

By order/आदेश से,

Sr. Private Secretary